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PART IX.

Circulars and General Letters by the Comptroller, Orissa.

OFFICE OF THE COMPTROLLER, ORISSA.

CIRCULAR No. 44.

FROM

P. N. RAJAGOPAL, Esq.,
COMPTROLLER, ORISSA,

TO

ALL TREASURY OFFICERS AND SUB-TREASURY OFFICERS
IN ORISSA.

Ranchi, the 28th July 1938.

SUBJECT.—Grant of authority to the Audit Officer, Indian Stores Department, under Rule 7 to Article 267 of the Civil Account Code, Volume II.

SIR,

I HAVE the honour to state for your information and guidance that the Auditor-General of India, with the concurrence of the Government of India, has authorised the Audit Officer, Indian Stores Department, New Delhi, to issue payment orders *direct* on treasuries all over India. Accordingly, if it is found necessary to issue payment authorities at any treasuries or sub-treasuries in the Province of Orissa, an intimation will be sent to them by that officer direct together with the specimen signatures of the officers authorised to sign the payment orders.

2. A copy of letter no. GI-1-84/1281, dated the 16th July 1938, together with enclosures received from the Audit Officer, Indian Stores Department, New Delhi, on the above subject, is enclosed herewith.

I have the honour to be,

SIR,

Your most obedient servant,

P. N. RAJAGOPAL,

Comptroller, Orissa.

Copy of letter no. GI-1-84/1281, dated the 16th July 1938, from the Audit Officer, Indian Stores Department, New Delhi, to the Comptroller, Orissa, Ranchi.

SUBJECT.—Grant of authority to the Audit Officer, Indian Stores Department, under Rule 7 to Article 267 of the Civil Account Code, Volume II.

I have the honour to forward herewith copies of my letter No. GI-1-84/667, dated the 21st May 1938, to the address of the Auditor-General of India and his reply no. T.502-Admn-1/89-38, dated the 28th June 1938, authorising this office to issue payment orders *direct* on treasuries all over India. It is requested that this decision may kindly be communicated to all the treasuries and sub-treasuries in your Province.

2. If it is found necessary to issue payment authorities at any treasuries and sub-treasuries, an intimation will be sent to them together with the specimen signatures of the officers authorised to sign the payment orders. A copy of such intimations will also be endorsed to your office.

Copy of a letter no. GI—1-84/667, dated the 21st May 1938, from the Audit Officer, Indian Stores Department, New Delhi, to the Auditor-General of India, New Delhi.

SUBJECT.—Local payment and post-audit of bills of the Indian Stores Department and Central Excise and Salt Department.

I have the honour to invite a reference to your letters nos. 105-Admn/I/10-37, dated the 9th February 1937 and T-151-Admn-I/KW-76-35, dated the 14th May 1937, regarding the introduction of the revised procedure of local payment and post-audit of the bills of the Indian Stores and Northern India Salt Revenue (now Central Excises and Salt) Departments and to state that, under the rules on the subject, authorities for payment of pay and allowances of gazetted officers of these departments stationed at places other than Presidency towns are required to be issued by this office to the Treasury Officers in various parts of India through the Accountant-General concerned. In working the new system it has been found that delay is often caused in the payment of claims of officers when authorities have to be revised in consequence of a change in emoluments, leave and transfer, especially when these events occur towards the close of a month. Much of this delay and consequent inconvenience to the officers will be avoided if this office is permitted to issue authorities direct to the treasuries without the intervention of the Accountants-General.

2. I would accordingly request that in note 7 below Article 267, Civil Account Code, Volume II, the Audit Officer, Indian Stores Department's name may be added to that of the Accountant-General, Central Revenues, so that it may be possible for me to arrange with the Accountants-General and Comptrollers concerned that the treasuries will honour authorities issued by this office without their prior approval. The officers under the Audit control of this office are stationed in every province except Orissa. This procedure, if approved, will apply also to treaty payments made by this office by issuing payment orders on various treasuries under Article 123, Civil Account Code, Volume I, and in accordance with the orders conveyed in your letter no. T-530 -Admn./I/KW/76-35, dated the 2nd July 1937. In this connection, I forward herewith a copy of Accountant-General, Central Revenues' letter no. TM-14-172-A., dated the 18th October 1937, definitely suggesting such an arrangement for treasuries under his control.

3. If the suggestion made above meets with your approval I would request that early instructions may kindly be issued to the Accountants-General and Comptrollers and necessary correction to Article 267, Civil Account Code, Volume II, issued in due course.

Copy of a letter no.T-502-Admn.I/89-38, dated the 28th June 1938, from the Auditor General of India, (Camp) Simla, to the Audit Officer, Indian Stores Department, New Delhi.

SUBJECT.—Grant of authority to the Audit Officer, Indian Stores Department, under Rule 7 to Article 267 of the Civil Account Code, Volume II.

In continuation of the Auditor-General's endorsement no. 351-Admn.I/89-38, dated the 8th June 1938, on the subject mentioned above, I have the honour to state that the Auditor-General, with the concurrence of the Government of India, is hereby pleased to grant you authority to issue payment orders *direct* on treasuries all over India. You may inform the various Accountants-General and Comptrollers accordingly and proceed to make whatever arrangements may be necessary to give effect to this decision.

OFFICE OF THE COMPTROLLER, ORISSA.

CIRCULAR No. 45.

FROM

P. N. RAJAGOPAL, Esq.,
COMPTROLLER, ORISSA,

TO

ALL TREASURY OFFICERS IN ORISSA.

Ranchi, the 30th July 1938.

SIR,

I HAVE the honour to inform you that the Nath Bank Limited has executed two general bonds of indemnity—one with the Governor-General in Council and the other with the Crown Representative—under Article 42 (e) of the Civil Account Code (Volume I). The bonds enable the Bank to collect from any treasury or disbursing officer in India on behalf of its constituents, pay, allowances, pensions, etc., payable from funds administered by or on behalf of the Governor-General in Council and the Crown Representative, including pensions payable on behalf of other Governments.

I have the honour to be,

SIR,

Your most obedient servant,

P. N. RAJAGOPAL,

Comptroller, Orissa.